

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. No. 246 of 1994

Wednesday this the 9th day of March, 1994

CORAM

Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman

Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

B. Sundaram, Retd. Primary School Teacher  
Sreekailas, Elevancherry. ....Applicant

(By Advocate Mr. M. R. Rajendran Nair)

Vs.

1. The Administrator, Union Territory of Lakshadweep, Kavaratti.
2. The Director of Education, Union Territory of Lakshadweep, Kavaratti.
3. Union of India, represented by Secretary to Government, Ministry of Home Affairs, New Delhi. ... Respondents

(By Advocate Mr. M. V. S. Namboodiri)

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CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

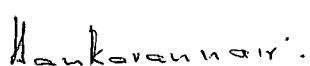
Applicant seeks a declaration that he is entitled to get Island Special pay and Compensatory Allowance at rates enumerated in the application. Learned Standing Counsel for respondents submits that no representation was made and that, that is how the matter escaped notice of respondents. If applicant files a representation, appropriate orders will be passed thereon within three months of the date of receipt of the representation.

Applicant will be well advised to send his representation by Registered Post.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 9th March, 1994.

  
P.V. VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN